



Government of India

R F D

(Results-Framework Document)
for

Ministry of Corporate Affairs

(2014-2015)

Section 1: Vision, Mission, Objectives and Functions

Vision

Sustained corporate growth with enlightened regulation.

Mission

Facilitate corporate growth, competition and ethics; strengthen investor protection; be sensitive and responsive to changes in business environment; review corporate laws and regulations ensuring their effective implementation;

Objectives

- 1 Provide simplified laws governing Corporate Sector and facilitate Corporate growth.
- 2 Strengthen e-Governance.
- 3 Effective implementation of the laws being administered by the Ministry of Corporate Affairs (MCA).
- 4 Protection of investor and promotion of investor education and awareness.
- 5 Capacity building and advisory support to the sector.
- 6 Promote competition.
- 7 Proactive dissemination of corporate sector statistics.
- 8 Develop and strengthen investigation capabilities in Serious Fraud Investigation Office (SFIO) and ensure effective follow-up action in cases of serious frauds.

Functions

- 1 Administration of the Companies Act, 2013 other Acts administered by the Ministry.
- 2 Dissemination of official statistics related to Corporate sector.
- 3 Roadmap for implementation of INDAS.
- 4 Formulation and notification of required Rules under the Sections of the Companies Act, 2013.
- 5 Implementation of Competition Act and to facilitate the working of Competition Commission of India.
- 6 Implementation of e-Governance Phase II in MCA.
- 7 Strengthening investigation capabilities of the Serious Fraud Investigation Office.

Section 1: Vision, Mission, Objectives and Functions

- 8 Undertake and increase effectiveness of investor awareness and education programmes.
- 9 Administration and management of the ICLS Cadre.

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[1] Provide simplified laws governing Corporate Sector and facilitate Corporate growth.	13.00	[1.1] Implementation of a major part of the Companies Act, 2013.	[1.1.1] Notification of relevant rules within 4 months of notification of relevant section under the new Companies Act.	Percentage	4.00	100	90	80	70	60
		[1.2] Review of Limited Liability Partnership (LLP) Act.	[1.2.1] Constitution of Review Committee.	Date	2.00	30/09/2014	31/10/2014	30/11/2014	31/12/2014	31/01/2015
		[1.3] Stakeholders training for promotion of Limited Liability Partnership(LLP).	[1.3.1] Number of participants	Number	1.00	120	105	90	75	60
		[1.4] Training of staff on new Companies Act.	[1.4.1] Number of Officers/staff trained.	Number	2.00	225	200	175	150	140
		[1.5] Ease of doing business index: Follow up action on Damodaran committee recommendations.	[1.5.1] Note to Cabinet Secretariat for decision on further action relating to modalities of implementation of recommendation of the Damodran Committee	Date	2.00	30/09/2014	31/10/2014	30/11/2014	31/12/2014	31/01/2015
		[1.6] Road map for Convergence of Indian Accounting Standards with IFRS.	[1.6.1] Finalizing further action plan.	Date	2.00	30/09/2014	31/10/2014	30/11/2014	31/12/2014	31/01/2015
[2] Strengthen e-Governance.	20.00	[2.1] Developing Business Regulatory tools for use of ROCs.	[2.1.1] Availability of regulatory tool in Back Office (BO) portal.	Date	2.00	31/01/2015	15/02/2015	28/02/2015	15/03/2015	31/03/2015

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		[2.2] Providing MCA 21 Back Office (BO) connectivity for classroom training at Indian Institute of Corporate Affairs (IICA)	[2.2.1] Establishment of 2.00 MB Virtual Platform Network (VPN) link in classroom.	Date	2.00	30/06/2014	31/07/2014	31/08/2014	30/09/2014	31/10/2014
		[2.3] Providing new dash board for stakeholder through new MCA system base on V 2.0 platform.	[2.3.1] Roll out of new dash board on front office portal.	Date	2.00	30/11/2014	31/12/2014	31/01/2015	28/02/2015	31/03/2015
		[2.4] Online implementation of New Company Act.	[2.4.1] Introduction of electronic forms for One Person Company (OPC).	Number	2.00	7	6	5	4	3
			[2.4.2] Hosting of e-forms for implementation of Corporate social responsibilities.	Date	2.00	30/06/2014	31/07/2014	31/08/2014	30/09/2014	31/10/2014
			[2.4.3] Incorporating changes in electronic forms for incorporation of Companies.	Number	3.00	7	6	5	4	3
			[2.4.4] Changes in compliance related e-forms.	Number	3.00	25	20	15	10	5
		[2.5] Improvement in company liquidation functions (e-governance of Official Liquidators)	[2.5.1] Implementation of e-auction module	Date	2.00	31/01/2015	15/02/2015	28/02/2015	15/03/2015	31/03/2015
			[2.5.2] Development of electronic ledger and accounting.	Date	2.00	31/01/2015	15/02/2015	28/02/2015	15/03/2015	31/03/2015

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[3] Effective implementation of the laws being administered by the Ministry of Corporate Affairs (MCA).	16.00	[3.1] Scrutiny of Financial statements for verification of information filed through the MCA 21	[3.1.1] Finalization of verification modules for financial statements.	Date	4.00	31/01/2015	15/02/2015	28/02/2015	15/03/2015	31/03/2015
		[3.2] Processing of investigation Reports	[3.2.1] Issue of instruction letters within 4 months from date of receiving of investigation report.	Percentage	3.00	100	90	80	70	60
		[3.3] Processing of Inspection Report.	[3.3.1] Issue of instruction letters within 4 months from date of receiving of inspection report.	Percentage	3.00	100	90	80	70	60
		[3.4] Processing of Technical Scrutiny.	[3.4.1] Issue of instruction letters within 4 months from date of receiving of technical scrutiny report.	Percentage	3.00	100	90	80	70	60
		[3.5] Implementation of section 150 of Companies Act, 2013 regarding Independent Directors.	[3.5.1] Authorization to an Agency/Agencies for developing data bank for Independent Directors.	Date	3.00	30/09/2014	31/10/2014	30/11/2014	31/12/2014	31/01/2015
[4] Protection of investor and promotion of investor education and awareness.	10.00	[4.1] Promotion of investor awareness by conducting investor	[4.1.1] Conducting investor awareness	Number	2.00	1000	900	800	700	600

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		awareness programmes	programmes through Professional Institutes.							
		[4.2] Promotion of investor awareness through various media channels. .	[4.2.1] Number of broadcast video clips and existing/new radio jingles, in addition to activities through various media channels across the country.	Number	2.00	1000	900	800	700	600
			[4.2.2] Improvement of existing IEPF web-site to provide better user experience and more informations for investors.	Date	1.00	31/12/2014	31/01/2015	28/02/2015	15/03/2015	31/03/2015
		[4.3] Ensuring compliance by companies uploading data of unpaid and unclaimed amounts pertaining to year ending on 31.03.2013, on IEPF web-site.	[4.3.1] Publishing names of non-compliant companies on MCA web-site after the reconfirmation of their non-compliance status.	Percentage	1.00	100	90	80	70	60
			[4.3.2] Issue of show-cause notice by concerned regulator within one month of publication of	Percentage	1.00	100	90	80	70	60

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value					
						Excellent	Very Good	Good	Fair	Poor	
						100%	90%	80%	70%	60%	
			names of non-compliant companies on MCA web-site.								
		[4.4] Analysis of data/information uploaded by the companies about unpaid/unclaimed/ amounts of the investors pertaining to the year ending on 31.03.2014.	[4.4.1] Identification of non-compliant companies	Date	1.00	28/02/2015	10/03/2015	15/03/2015	20/03/2015	31/03/2015	
		[4.5] Follow-up action on Third Party Evaluation of IGM.	[4.5.1] Implementation of 9 recommendations.	Number	2.00	9	8	7	6	5	
[5] Capacity building and advisory support to the sector.	8.00	[5.1] Development of Full text of Modules for (i) Schools of Corporate Law (ii) Centre for Business Innovation.	[5.1.1] Finalisation of Ten Modules	Number	1.00	10	9	8	7	6	
		[5.2] Short term capacity building programmes in the areas of Corporate Governance, Competition Law, Finance, Corporate Law, Corporate Communication, Business Innovation.	[5.2.1] Number of persons trained.	Number	1.00	150	120	90	60	30	
		[5.3] Operationalisation of the approach paper brought out by National Foundation for	[5.3.1] Finalisation of Training Material	Date	1.00	31/08/2014	30/09/2014	31/10/2014	30/11/2014	31/12/2014	

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Corporate Social Responsibility (NFCSR).								
		[5.3.2] Conduct of short term capacity building programmes in the area of CSR.		Number	1.00	75	60	45	30	15
		[5.4] International Cooperation in Corporate Governance..	[5.4.1] Signing of MOU with International Institutions i.e. IFC, Washington..	Date	1.00	31/10/2014	15/11/2014	30/11/2014	15/12/2014	31/12/2014
			[5.4.2] Persons participated in Training/Workshops for Corporate Governance in collaboration with IOD(UK) and IFC, Washington.	Number	1.00	150	120	100	80	60
		[5.5] Revitalizing the National Foundation for Corporate Governance	[5.5.1] Finalization of action plan for revitalization of NFCG	Date	2.00	31/10/2014	15/11/2014	30/11/2014	15/12/2014	31/12/2014
[6] Promote competition.	5.00	[6.1] Holding of Competition Advocacy Conferences and Seminars.	[6.1.1] Persons participated	Number	3.00	150	120	90	75	60
		[6.2] Notification and operationalization of National Competition Policy after approval of Cabinet.	[6.2.1] Preparation of an action plan for operationalization of policy.	Months	1.00	3	4	5	6	7
			[6.2.2] Formation and notification of Advisory	Months	1.00	3	4	5	6	7

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
			Committee for operationalization of Competition Policy by the target date after notification of National Competition Policy.							
[7] Proactive dissemination of corporate sector statistics.	5.00	[7.1] Web publication of aggregated Statistical Statements on the basis of company category, ownership, type, state of registration, economic activity, capital ranges etc.	[7.1.1] Uploading of information.	Date	3.00	31/08/2014	30/09/2014	31/10/2014	30/11/2014	31/12/2014
		[7.2] Creation of On-line facility for Stakeholders to generate Statistical statement on Corporate Sector.	[7.2.1] Generation of Statistical statements by stakeholders through the interactive portal .	Date	2.00	30/11/2014	31/12/2014	31/01/2015	28/02/2015	31/03/2015
[8] Develop and strengthen investigation capabilities in Serious Fraud Investigation Office (SFIO) and ensure effective follow-up action in cases of serious frauds.	8.00	[8.1] Automation of Investigation Process.	[8.1.1] Deployment of tools	Date	2.00	30/11/2014	15/12/2014	31/12/2014	15/01/2015	31/01/2015
			[8.1.2] Number of Officers trained	Number	2.00	35	30	25	20	15
		[8.2] Finalization of of Early Warning System.	[8.2.1] Further refinement of Early Warning	Date	2.00	30/06/2014	15/07/2014	31/07/2014	15/08/2014	31/08/2014

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
			System.							
			[8.2.2] Completion of investigation of all cases referred by MCA to SFIO upto 31.03.2013.	Percentage	1.00	100	90	80	70	60
			[8.2.3] Filing of complaints before designated courts in respect of cases for which prosecution sanction has been accorded uptill 31.03.2013	Percentage	1.00	100	90	80	70	60
* Efficient Functioning of the RFD System	3.00	Timely submission of Draft RFD for 2015-2016 for Approval	On-time submission	Date	2.0	05/03/2015	06/03/2015	09/03/2015	10/03/2015	11/03/2015
		Timely submission of Results for 2013-2014	On-time submission	Date	1.0	01/05/2014	02/05/2014	03/05/2014	06/05/2014	07/05/2014
* Enhanced Transparency / Improved Service delivery of Ministry/Department	3.00	Rating from Independent Audit of implementation of Citizens' / Clients' Charter (CCC)	Degree of implementation of commitments in CCC	%	2.0	100	95	90	85	80
		Independent Audit of implementation of Grievance Redress Management (GRM) system	Degree of success in implementing GRM	%	1.0	100	95	90	85	80
* Reforming Administration	8.00	Update departmental strategy to align with revised priorities	Date	Date	2.0	01/11/2014	02/11/2014	03/11/2014	04/11/2014	05/11/2014

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Implement agreed milestones of approved Mitigating Strategies for Reduction of potential risk of corruption (MSC).	% of Implementation	%	1.0	100	90	80	70	60
		Implement agreed milestones for implementation of ISO 9001	% of implementation	%	2.0	100	95	90	85	80
		% of Responsibility Centres with RFD in RFMS	Responsibility Centres covered	%	1.0	100	95	90	85	80
		Implement agreed milestones of approved Innovation Action Plans (IAPs).	% of implementation	%	2.0	100	90	80	70	60
* Improve compliance with the Financial Accountability Framework	1.00	Timely submission of ATNs on Audit paras of C&AG	Percentage of ATNs submitted within due date (4 months) from date of presentation of Report to Parliament by CAG during the year.	%	0.25	100	90	80	70	60
		Timely submission of ATRs to the PAC Sectt. on PAC Reports.	Percentage of ATRS submitted within due date (6 months) from date of presentation of Report to Parliament by PAC during the year.	%	0.25	100	90	80	70	60
		Early disposal of pending ATNs on Audit Paras of C&AG Reports presented to Parliament before 31.3.2014.	Percentage of outstanding ATNs disposed off during the year.	%	0.25	100	90	80	70	60
		Early disposal of pending ATRs on PAC Reports presented to Parliament	Percentage of outstanding ATRS disposed off during the	%	0.25	100	90	80	70	60

* Mandatory Objective(s)

Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		before 31.3.2014	year.							

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
[1] Provide simplified laws governing Corporate Sector and facilitate Corporate growth.	[1.1] Implementation of a major part of the Companies Act, 2013.	[1.1.1] Notification of relevant rules within 4 months of notification of relevant section under the new Companies Act.	Percentage	--	--	90	90	90
	[1.2] Review of Limited Liability Partnership (LLP) Act.	[1.2.1] Constitution of Review Committee.	Date	--	--	31/10/2014	--	--
	[1.3] Stakeholders training for promotion of Limited Liability Partnership(LLP).	[1.3.1] Number of participants	Number	--	--	105	105	105
	[1.4] Training of staff on new Companies Act.	[1.4.1] Number of Officers/staff trained.	Number	--	--	200	200	200
	[1.5] Ease of doing business index: Follow up action on Damodaran committee recommendations.	[1.5.1] Note to Cabinet Secretariat for decision on further action relating to modalities of implementation of recommendation of the Damodran Committee	Date	--	--	31/10/2014	--	--
	[1.6] Road map for Convergence of Indian Accounting Standards with IFRS.	[1.6.1] Finalizing further action plan.	Date	--	--	31/10/2014	--	--
[2] Strengthen e-Governance.	[2.1] Developing Business Regulatory tools for use of ROCs.	[2.1.1] Availability of regulatory tool in Back Office (BO)	Date	--	--	28/02/2015	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
		portal.						
	[2.2] Providing MCA 21 Back Office (BO) connectivity for classroom training at Indian Institute of Corporate Affairs (IICA)	[2.2.1] Establishment of 2.00 MB Virtual Platform Network (VPN) link in classroom.	Date	--	--	31/07/2014	--	--
	[2.3] Providing new dash board for stakeholder through new MCA system base on V 2.0 platform.	[2.3.1] Roll out of new dash board on front office portal.	Date	--	--	31/12/2014	--	--
	[2.4] Online implementation of New Company Act.	[2.4.1] Introduction of electronic forms for One Person Company (OPC).	Number	--	--	6	--	--
		[2.4.2] Hosting of e-forms for implementation of Corporate social responsibilities.	Date	--	--	31/07/2014	--	--
		[2.4.3] Incorporating changes in electronic forms for incorporation of Companies.	Number	--	--	6	--	--
		[2.4.4] Changes in compliance related e-forms.	Number	--	--	20	--	--
	[2.5] Improvement in company liquidation functions (e-	[2.5.1] Implementation of e-auction module	Date	--	--	15/02/2015	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
	governance of Official Liquidators)							
		[2.5.2] Development of electronic ledger and accounting.	Date	--	--	15/02/2015	--	--
[3] Effective implementation of the laws being administered by the Ministry of Corporate Affairs (MCA).	[3.1] Scrutiny of Financial statements for verification of information filed through the MCA 21	[3.1.1] Finalization of verification modules for financial statements.	Date	--	--	15/02/2015	--	--
	[3.2] Processing of investigation Reports	[3.2.1] Issue of instruction letters within 4 months from date of receiving of investigation report.	Percentage	100	100	90	90	90
	[3.3] Processing of Inspection Report.	[3.3.1] Issue of instruction letters within 4 months from date of receiving of inspection report.	Percentage	100	100	90	90	90
	[3.4] Processing of Technical Scrutiny.	[3.4.1] Issue of instruction letters within 4 months from date of receiving of technical scrutiny report.	Percentage	80	70	90	90	90
	[3.5] Implementation of section 150 of Companies Act, 2013 regarding Independent Directors.	[3.5.1] Authorization to an Agency/Agencies for developing data bank for Independent Directors.	Date	--	--	31/10/2014	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
[4] Protection of investor and promotion of investor education and awareness.	[4.1] Promotion of investor awareness by conducting investor awareness programmes	[4.1.1] Conducting investor awareness programmes through Professional Institutes.	Number	1000	1000	900	900	900
	[4.2] Promotion of investor awareness through various media channels. .	[4.2.1] Number of broadcast video clips and existing/new radio jingles, in addition to activities through various media channels across the country.	Number	--	--	900	900	900
		[4.2.2] Improvement of existing IEPF web-site to provide better user experience and more informations for investors.	Date	--	--	31/01/2015	--	--
	[4.3] Ensuring compliance by companies uploading data of unpaid and unclaimed amounts pertaining to year ending on 31.03.2013, on IEPF web-site.	[4.3.1] Publishing names of non-compliant companies on MCA web-site after the reconfirmation of their non-compliance status.	Percentage	--	--	90	90	90
		[4.3.2] Issue of show-cause notice by concerned regulator within one month of publication of	Percentage	--	--	90	90	90

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
		names of non-compliant companies on MCA web-site.						
	[4.4] Analysis of data/information uploaded by the companies about unpaid/unclaimed/ amounts of the investors pertaining to the year ending on 31.03.2014.	[4.4.1] Identification of non-compliant companies	Date	--	--	10/03/2015	10/03/2016	10/03/2017
	[4.5] Follow-up action on Third Party Evaluation of IGM.	[4.5.1] Implementation of 9 recommendations.	Number	--	--	8	4	4
[5] Capacity building and advisory support to the sector.	[5.1] Development of Full text of Modules for (i) Schools of Corporate Law (ii) Centre for Business Innovation.	[5.1.1] Finalisation of Ten Modules	Number	--	--	9	--	--
	[5.2] Short term capacity building programmes in the areas of Corporate Governance, Competition Law, Finance, Corporate Law, Corporate Communication, Business Innovation.	[5.2.1] Number of persons trained.	Number	--	--	120	120	120
	[5.3] Operationalisation of the approach paper brought out by	[5.3.1] Finalisation of Training Material	Date	--	--	30/09/2014	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
	National Foundation for Corporate Social Responsibility (NFCSR).							
		[5.3.2] Conduct of short term capacity building programmes in the area of CSR.	Number	--	--	60	60	60
	[5.4] International Cooperation in Corporate Governance..	[5.4.1] Signing of MOU with International Institutions i.e. IFC, Washington..	Date	--	--	15/11/2014	--	--
		[5.4.2] Persons participated in Training/Workshops for Corporate Governance in collaboration with IOD(UK) and IFC, Washington.	Number	--	--	120	120	120
	[5.5] Revitalizing the National Foundation for Corporate Governance	[5.5.1] Finalization of action plan for revitalization of NFCG	Date	--	--	30/11/2014	--	--
[6] Promote competition.	[6.1] Holding of Competition Advocacy Conferences and Seminars.	[6.1.1] Persons participated	Number	--	--	120	--	--
	[6.2] Notification and operationalization of National Competition Policy after approval	[6.2.1] Preparation of an action plan for operationalization of policy.	Months	--	--	4	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
	of Cabinet.							
		[6.2.2] Formation and notification of Advisory Committee for operationalization of Competition Policy by the target date after notification of National Competition Policy.	Months	--	--	4	--	--
[7] Proactive dissemination of corporate sector statistics.	[7.1] Web publication of aggregated Statistical Statements on the basis of company category, ownership, type, state of registration, economic activity, capital ranges etc.	[7.1.1] Uploading of information.	Date	--	--	30/09/2014	30/09/2015	30/09/2016
	[7.2] Creation of On-line facility for Stakeholders to generate Statistical statement on Corporate Sector.	[7.2.1] Generation of Statistical statements by stakeholders through the interactive portal .	Date	--	--	31/12/2014	--	--
[8] Develop and strengthen investigation capabilities in Serious Fraud Investigation Office (SFIO) and ensure effective follow-up action in cases of serious frauds.	[8.1] Automation of Investigation Process.	[8.1.1] Deployment of tools	Date	--	--	15/12/2014	--	--

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
		[8.1.2] Number of Officers trained	Number	--	--	30	--	--
	[8.2] Finalization of of Early Warning System.	[8.2.1] Further refinement of Early Warning System.	Date	--	--	15/07/2014	15/07/2015	15/07/2016
		[8.2.2] Completion of investigation of all cases referred by MCA to SFIO upto 31.03.2013.	Percentage	--	--	90	90	90
		[8.2.3] Filing of complaints before designated courts in respect of cases for which prosecution sanction has been accorded uptill 31.03.2013	Percentage	--	--	90	90	90
* Efficient Functioning of the RFD System	Timely submission of Draft RFD for 2015-2016 for Approval	On-time submission	Date	--	--	06/03/2015	--	--
	Timely submission of Results for 2013-2014	On-time submission	Date	--	--	02/05/2014	--	--
* Enhanced Transparency / Improved Service delivery of Ministry/Department	Rating from Independent Audit of implementation of Citizens' / Clients' Charter (CCC)	Degree of implementation of commitments in CCC	%	--	--	95	--	--
	Independent Audit of implementation of Grievance Redress Management (GRM)	Degree of success in implementing GRM	%	--	--	95	--	--

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
	system							
* Reforming Administration	Update departmental strategy to align with revised priorities	Date	Date	--	--	02/11/2014	--	--
	Implement agreed milestones of approved Mitigating Strategies for Reduction of potential risk of corruption (MSC).	% of Implementation	%	--	--	90	--	--
	Implement agreed milestones for implementation of ISO 9001	% of implementation	%	--	--	95	--	--
	% of Responsibility Centres with RFD in RFMS	Responsibility Centres covered	%	--	--	95	--	--
	Implement agreed milestones of approved Innovation Action Plans (IAPs).	% of implementation	%	--	--	90	--	--
* Improve compliance with the Financial Accountability Framework	Timely submission of ATNs on Audit paras of C&AG	Percentage of ATNs submitted within due date (4 months) from date of presentation of Report to Parliament by CAG during the year.	%	--	--	90	--	--
	Timely submission of ATRs to the PAC Sectt. on PAC Reports.	Percentage of ATRS submitted within due date (6 months) from date of presentation of Report to Parliament by PAC during the year.	%	--	--	90	--	--

* Mandatory Objective(s)

Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 12/13	Actual Value for FY 13/14	Target Value for FY 14/15	Projected Value for FY 15/16	Projected Value for FY 16/17
	Early disposal of pending ATNs on Audit Paras of C&AG Reports presented to Parliament before 31.3.2014.	Percentage of outstanding ATNs disposed off during the year.	%	--	--	90	--	--
	Early disposal of pending ATRs on PAC Reports presented to Parliament before 31.3.2014	Percentage of outstanding ATRS disposed off during the year.	%	--	--	90	--	--

* Mandatory Objective(s)

Section 4: Acronym

Sl.No	Acronym	Description
1	CCI	Competition Commission of India
2	CSR	Corporate Social Responsibility
3	IEPF	Investor Education Protection Fund
4	IFC	International Financial Corporation
5	IFRS	International Financial Reporting Standards
6	IGM	Investor Grievances Management

Section 4: Acronym

Sl.No	Acronym	Description
7	IICA	Indian Institute of Corporate Affairs
8	IOD	Institute of Director
9	MCA	Ministry of Corporate Affairs
10	NFCG	National Foundation for Corporate Governance
11	NFCSR	National Financial Corporate Social Responsibility
12	ROC	Registrar of Companies

Section 4: Acronym

Sl.No	Acronym	Description
13	SFIO	Serious Fraud Investigation Office

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
1	[1.1.1] Notification of relevant rules within 4 months of notification of relevant section under the new Companies Act.	It is mandatory to host the draft rules on the MCA's website and retain it for 45 days for stakeholder's consultation. Therefore four months time target for notification of rules, that would incorporate some of the considered views of stakeholders, have been targeted. This is a new Success Indicator.	Implementation of a major part of the Companies Act, 2013.	As already defined in Section 2 & 3	Remainder rules to be notified in 2015-16 and 2016-17.
2	[1.2.1] Constitution of Review Committee.	A review process of LLP Act is to be initiated during 2014-15. This is a new Success Indicator.	Review of Limited Liability Partnership (LLP) Act.	As already defined in Section 2 & 3	This is one time activity.
3	[1.3.1] Number of participants	This is a continuous process aiming at promoting LLP as a business model. The target is the number of stakeholders to be trained. This is a new Success Indicator.	Stakeholders training for promotion of Limited Liability Partnership.	As already defined in Section 2 & 3.	in RFD 2013-14, the target was number of workshop
4	[1.4.1] Number of Officers/staff trained.	Officers/staff of the ministry including those of field offices are required to be familiarized with the new provisions of the Companies Act, 2013 and rules there under .Number of officers to be trained is the new target. This is a new Success Indicator.	Training of staff on new Companies Act.	As already defined in Section 2 & 3.	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
5	[1.5.1] Note to Cabinet Secretariat for decision on further action relating to modalities of implementation of recommendation of the Damodran Committee	Recommendations of the committee concerns various regulators across different actions point for miinistries/departments. Therefore follow up action cannot be confined to a single ministry. It is contemplated to take up the matter with the Cabinet Secretariat to obtain guidance on further action. This is a new Success Indicator.	Ease of doing business index: Follow up action on Damodaran Committee recommendations	As already defined in Section 2 & 3.	This is one time activity.
6	[1.6.1] Finalizing further action plan.	MCA Recommends convergence of Indian Accounting Standard with global standard. ICAI has been asked by the core group to a fresh road map regarding implementation of convergence.This is a new Success Indicator.	Road map for convergence of Indian Accounting Standards with IFRS.	As already defined in Section 2 & 3.	This is one time activity.
7	[2.1.1] Availability of regulatory tool in Back Office (BO) portal.	A new initiative under version-2 of MCA 21. This is a new Success Indicator.	Developing Business Regulatory tools for use of ROCs.	As already defined in Section 2 & 3.	This is one time activity.
8	[2.2.1] Establishment of 2.00 MB Virtual Platform Network (VPN) link in classroom.	A new initiative under version-2 of MCA 21 aiming at enhancing the productivity & efficiency of IICA training. This is a new Success Indicator.	Providing MCA 21 Back Office (BO) connectivity for classroom training at Indian Institute of Corporate Affairs (IICA).	As already defined in Section 2 & 3.	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
9	[2.3.1] Roll out of new dash board on front office portal.	A new initiative under version- 2 of MCA-21 aiming at strengthening the public access to MCA-21 services. This is a new Success Indicator.	Providing new dash board for stakeholder through new MCA system base on V 2.0 platform.	As already defined in Section 2 & 3.	This is one time activity.
10	[2.4.1] Introduction of electronic forms for One Person Company (OPC).	A new form of business organization has been introduced in new Companies Act, 2013.Hence changes in E-form required. This is new Success Indicator.	Online implementation of New Company Act.	As already defined in Section 2 & 3	This is one time activity.
11	[2.4.2] Hosting of e-forms for implementation of Corporate social responsibilities.	The New Companies Act, 2013 has mandated CSR for selected companies. Hence E-ms for CSR required for compliance for ensuring its effective compliance. This is new Success Indicator.	Online implementation of New Company Act.	As already defined in Section 2 & 3.	This is one time activity.
12	[2.4.3] Incorporating changes in electronic forms for incorporation of Companies.	E-forms for incorporation would be revised in conformity with the new provisions of Companies Act, 2013. This is a new Success Indicator.	Online implementation of New Company Act.	As already defined in Section 2 & 3.	This is one time activity.
13	[2.4.4] Changes in compliance related e-forms.	E-forms for compliance would be revised in conformity with the new provisions of the Companies Act, 2013 This is a new Success Indicator.	Online implementation of New Company Act.	As already defined in Section 2 & 3.	E-forms relating to the remaining rules of the Companies Act would be changed in 2015-16 and 2016-17 after notification of rules. However, number can not be specified at this stage.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
13	[2.4.4] Changes in compliance related e-forms.	E-forms for compliance would be revised in conformity with the new provisions of the Companies Act, 2013 This is a new Success Indicator.	Online implementation of New Company Act.	As already defined in Section 2 & 3.	E-forms relating to the remaining rules of the Companies Act would be changed in 2015-16 and 2016-17 after notification of rules. However, number can not be specified at this stage.
14	[2.5.1] Implementation of e-auction module	This was a Success Indicator in RFD 2013-14 and could not be achieved.	Improvement in company liquidation functions (e-governance of Official Liquidators)	As already defined in Section 2 & 3.	This is one time activity.
15	[2.5.2] Development of electronic ledger and accounting.	Financial Accounting Module for maintaining account of companies under liquidation has been developed during 2013-14. This Success Indicator is a follow-up action for implementation of the module. This is a new Success Indicator.	Improvement in company liquidation functions (e-governance of Official Liquidators)	As already defined in Section 2 & 3	This is one time activity.
16	[3.1.1] Finalization of verification modules for financial statements.	IT tools will be developed for verification of financial statements files online with the Ministry. This is a new Success Indicator.	Scrutiny of Financial statements for verification of information filed through the MCA 21 portal.	As already defined in Section 2 & 3	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
17	[3.2.1] Issue of instruction letters within 4 months from date of receiving of investigation report.	The investigation report received in Ministry is examined & instructions issued for further course of action. In RFD 2013-14 this Success Indicator was provided under quarterly basis. Hence repeated thrice. For RFD 2014-15 the Success Indicator has been streamlined at one point and both examination of reports along with issuance of instruction letter would be completed within 4 months. This is a continuing success indicator but re-worded & further streamlined.	Processing of Investigation Reports	As already defined in Section 2 & 3	Nil
18	[3.3.1] Issue of instruction letters within 4 months from date of receiving of inspection report.	The investigation report received in the Ministry is examined & instruction issued for further course of action. In RFD 2013-14 this Success Indicator was provided under quarterly basis. Hence repeated thrice. For RFD 2014-15 the Success Indicator has been streamlined at one point and both examination of reports along with issuance of instruction letters would completed within 4 months. This is continuing success indicator but re-worded & further	Processing of Inspection Report.	As already defined in Section 2 & 3	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
18	[3.3.1] Issue of instruction letters within 4 months from date of receiving of inspection report.	streamlined.	Processing of Inspection Report.	As already defined in Section 2 & 3	Nil
19	[3.4.1] Issue of instruction letters within 4 months from date of receiving of technical scrutiny report.	The investigation report received in the Ministry is examined & instruction issued for further course of action. In RFD 2013-14 this Success Indicator was provided under quarterly basis. Hence repeated thrice. For RFD 2014-15 the Success Indicator has been streamlined at one point and both examination of reports along with issuance of instruction letters would be completed within 4 months. This is a continuing success indicator but re-worded & further streamlined.	Processing of Technical Scrutiny	As already defined in Section 2 & 3.	Nil
20	[3.5.1] Authorization to an Agency/Agencies for developing data bank for Independent Directors.	In accordance with Section 150 an Independent Director may be selected from data bank containing names, address, and qualifications of persons who are eligible and will to act as independent directors maintained by anybody, institute or association, as may be notified by the Central	Implementation of Section 150 of Companies Act, 2013 regarding Independent Directors,	As already defined in Section 2 & 3	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
20	[3.5.1] Authorization to an Agency/Agencies for developing data bank for Independent Directors.	Government having expertise in creation and maintenance of such data bank and put on their website for the use by company making the appointment of such directors. This is a new Success Indicator.	Implementation of Section 150 of Companies Act, 2013 regarding Independent Directors,	As already defined in Section 2 & 3	This is one time activity.
21	[4.1.1] Conducting investor awareness programmes through Professional Institutes.	Protection of investors is one objective of this Ministry, however, other regulators like SEBI, RBI and sectoral Ministries also have programmes and schemes with similar objectives. This Ministry organises Investor Education programme with the help three institutes like ICAI, ICWAI & ICSI.	Promotion of investor awareness by conducting investor awareness programmes.	As already defined in Section 2 & 3	Nil
22	[4.2.1] Number of broadcast video clips and existing/new radio jingles, in addition to activities through various media channels across the country.	The number of broadcast means number of channels multiplied with number of times clipping aired in a day multiplied with number of days. This is a new Success Indicator.	Promotion of investor awareness through various media channels.	As already defined in Section 2 & 3	Nil
23	[4.2.2] Improvement of existing IEPF web-site to provide better user experience and more informations for investors.	Updation of contents available on IEPF website and to make it more investor friendly. This is a new Success Indicator.	Promotion of investor awareness through various media channels.	As already defined in Section 2 & 3.	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
24	[4.3.1] Publishing names of non-compliant companies on MCA web-site after the reconfirmation of their non-compliance status.	The data for year ending 2013 were uploaded by the companies on MCA's website through E-filing by the month of December, 2013. Scrutiny of records for establishing genuine non compliance would be time consuming and human resource intensive. Therefore longer time period would be required to confirm non compliance. The MCA has be doubly sure before publishing the names of the non compliant companies. This is a new Success Indicator.	Ensuring compliance by companies uploading data of unpaid amounts pertaining to year ending on 31.03.2013 on IEPF website.	As already defined in Section 2 & 3	Nil
25	[4.3.2] Issue of show-cause notice by concerned regulator within one month of publication of names of non-compliant companies on MCA web-site.	Once the names of the non compliant companies is published oh MCA website show cause notice is issued by the concerned regulator within one month. This is a new Success Indicator.	Ensuring compliance by companies uploading data of unpaid amounts pertaining to year ending on 31.03.2013 on IEPF website.	As already defined in Section 2 & 3	Nil
26	[4.4.1] Identification of non-compliant companies	This Success Indicator aims at identifying the non-compliance companies from the information uploaded upto the time period 31.03.2014 regarding unpaid/unclaimed amounts the earlier Success Indicator from 4.3.1 to 4.3.2 relates to the information uploaded uptill	Analysis of data/information uploaded by the companies about unpaid/unclaimed amounts of the investors pertaining to the year ending on 31.03.2014.	As already defined in Section 2 & 3.	Nil

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
26	[4.4.1] Identification of non-compliant companies	31.03.2013. This is a new Success Indicator.	Analysis of data/information uploaded by the companies about unpaid/unclaimed amounts of the investors pertaining to the year ending on 31.03.2014.	As already defined in Section 2 & 3.	Nil
27	[4.5.1] Implementation of 9 recommendations.	A thirty party evaluation of Investors Grievance Management (IGM) Cell of the ministry was conducted by IIPA. The evaluation of report made 18 recommendations of which 9 recommendations would be taken up for necessary action by the Ministry during 2014-15. This is a new Success Indicator.	Follow up action on third party evaluation of IGM.	As already defined in Section 2 & 3	The remaining 9 recommendations to be considered for implementation during 2015-16 & 2016-17.
28	[5.1.1] Finalisation of Ten Modules	RFD 2013-14 include development of modules for two school of IICA. Such as Schools of Competition Law and Corporate Governance. For 2014-15 it is contemplated to develop modules for two other schools such as (i) School of Corporate Law (ii) Centre for Business Innovation. This is a new Success Indicator.	Development of Full text of modules for (i) Schools of Corporate Governance and Public Policy (ii) Centre for Business Innovation.	As already defined in Section 2 & 3	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
29	[5.2.1] Number of persons trained.	This is a new Success Indicator.	Short term capacity building programmes in the areas of Corporate Governance, Competition Law, Finance, Corporate Law, Corporate Communications, Business Innovation	As already defined in Section 2 & 3	Nil
30	[5.3.1] Finalisation of Training Material	The has been prepared by NFCSR on the basis of the observations/findss contained therein raining materials would be prepared & finalized for providing training to corporates/stakeholders in the area of CSR. This is a new Success Indicator.	Operationalisation of the approach paper brought by National Foundation for Corporate Social Responsibility (NFCSR).	As already defined in Section 2 & 3	This is one time activity.
31	[5.3.2] Conduct of short term capacity building programmes in the area of CSR.	It is contemplated to train 75 persons during the year. This is a new Success Indicator.	Operationalisation of the approach paper of various activities by National Foundation for Corporate Social Responsibility (NFCSR).	As already defined in Section 2 & 3	Nil
32	[5.4.1] Signing of MOU with International Institutions i.e. IFC, Washington..	The Ministries having discussions with IFC, Washington for possible collaboration within the field of Corporate Governance. The collaboration includes signing up of MOU with IFC and conduct of training in workshop for stakeholders in the field of	International Cooperation in Corporate Governance.	As already defined in Section 2 & 3.	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
32	[5.4.1] Signing of MOU with International Institutions i.e. IFC, Washington..	Corporate Governance/ This is a new Success Indicator.	International Cooperation in Corporate Governance.	As already defined in Section 2 & 3.	This is one time activity.
33	[5.4.2] Persons participated in Training/Workshops for Corporate Governance in collaboration with IOD(UK) and IFC, Washington.	Following from 5.4.1 the number of participants for the training/workshops are targeted to be 50 numbers. This is a new Success Indicator.	International Cooperation in Corporate Governance.	As already defined in Section 2 & 3	Nil
34	[5.5.1] Finalization of action plan for revitalization of NFCG	NFCG is a not-for-profit Trust to provide a platform for delivering on issues relating to good corporate governance, sensitize corporate leaders on the importance of good corporate governance practices and facilitate exchange of experiences and ideas between corporate leaders, policy makers, regulators, law enforcing agencies and NGOs. This is a new Success Indicator.	Revitalizing the National Foundation for Corporate Governance.	As already defined in Section 2 & 3	This is one time activity.
35	[6.1.1] Persons participated	This Success Indicator is continuous activity. However, in RFD 2013-14 the target value was defined in terms of number of conference/seminars with about minimum of 50 participants each. In 2014-15	Holding of Competition Advocacy Conferences/Seminars.	As already defined in Section 2 & 3	Earlier target value was number of Seminars/Workshops.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
35	[6.1.1] Persons participated	the target values is number of persons participated.	Holding of Competition Advocacy Conferences/Seminars.	As already defined in Section 2 & 3	Earlier target value was number of Seminars/Workshops.
36	[6.2.1] Preparation of an action plan for operationalization of policy.	This is a new Success Indicator. The draft Cabinet Note after being considered by Committee of Secretaries (COS) is under submission to the Cabinet once the National Competition Policy is approved by the Cabinet the follow-up action plan would be prepared for operationalization of the policy.	Notification and operationalization of National Competition Policy after approval of Cabinet.	As already defined in Section 2 & 3.	This is one time activity.
37	[6.2.2] Formation and notification of Advisory Committee for operationalization of Competition Policy by the target date after notification of National Competition Policy.	This is a new Success Indicator. The draft Cabinet Note after being considered by Committee of Secretaries (COS) is under submission to the Cabinet once the National Competition Policy is approved by the Cabinet the follow-up action plan would be prepared for operationalization of the policy. One of the requirement of National Competition Policy is to form a Advisory Committee.	Notification and operationalization of National Competition Policy after approval of Cabinet	As already defined in Section 2 & 3.	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
38	[7.1.1] Uploading of information.	Only Master data information that is non-financial in nature is proposed to be published during FY 2014-15. This Master Data information is as per latest filing by companies, and once launched would be hosted on website with a time lag of One month. This is a new Success Indicator.	Web publication of aggregated Statistical Statements on the basis of company category, ownership, type, state of registration, economic activity, capital ranges, etc.	As already defined in Section 2 & 3	Nil
39	[7.2.1] Generation of Statistical statements by stakeholders through the interactive portal .	A facility would be developed on MCA website under MCA-21 Version-2 for the user to visualize and download non-financial company level data as per selection/filter criterion selected by the user. The available information will have a time lag of one day only. This is a new Success Indicator.	Creation of online facility for stakeholders to generate statistical statement on corporate sector.	As already defined in Section 2 & 3	This is one time activity.
40	[8.1.1] Deployment of tools	Automation of investigation process is contemplated to enhance the speed, accuracy and transparency of investigation through use of I.T. tools. This is a new Success Indicator.	Automation of Investigation Process	As already defined in Section 2 & 3	This is one time activity.

Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
41	[8.1.2] Number of Officers trained	Once the tools for Automation of investigation is used officers and staff are to be trained to apply the tools. It is a new Success Indicator targeting 35 number of officers to be trained in 2014-15. This is a new Success Indicator.	Automation of investigation process.	As already defined in Section 2 & 3.	Nil
42	[8.2.1] Further refinement of Early Warning System.	A Pilot study on Early Warning System is undertaken. The findings are under the consideration of Ministry for taking a call on further course of action. This is a new Success Indicator.	Development of Early Warning System	Already defined in Section 2 and 3	Nil
43	[8.2.2] Completion of investigation of all cases referred by MCA to SFIO upto 31.03.2013.	SFIO is mandated to investigate into the cases of serious frauds concerning companies as referred by the ministry. Completion of investigation of cases referred to SFIO till 31st March, is a new Success Indicator with 100% completion as target. This is a new Success Indicator.	Finalization of Early Warning System.	As already defined in Section 2 & 3	Nil
44	[8.2.3] Filing of complaints before designated courts in respect of cases for which prosecution sanction has been accorded uptill 31.03.2013	SFIO can file complaints before designated courts against those companies for which prosecution sanction is accorded by the ministry. This is a new Success Indicator.	Finalization of Early Warning System.	As already defined in Section 2 & 3.	Nil

Section 4:
Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
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Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
Central Government		Ministry	Ministry of Law and Justice	[1.1.1] Notification of relevant rules within 4 months of notification of relevant section under the new Companies Act. [6.2.2] Formation and notification of Advisory Committee for operationalization of Competition Policy by the target date after notification of National Competition Policy.	Legal vetting and Hindi translation Legal vetting and Hindi translation	Legislative requirements Legislative requirements		Objective cannot be achieved. Objective cannot be achieved.

Section 6: Outcome/Impact of Department/Ministry

Outcome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	Unit	FY 12/13	FY 13/14	FY 14/15	FY 15/16	FY 16/17
1 Improvement in Business regulatory environment		Notification of relevant rules within 4 months of notification of section under the new Companies Act.	Percentage			90	90	90
2 Improvement in Business regulatory environment.		Stakeholders training for promotion of Limited Liability Partnership(LLP). Number of participants.	Number			120	105	105
3 Enhanced Investor confidence.		Conducting investor awareness programmes through Professional Institutes.	Number			900	900	900
4 Enhanced Investor confidence..		Number of broadcast video clips and existing/new radio jingles, in addition to activities..	Number			900	900	900
5 Better regulatory Governance.		Ensuring compliance by companies uploading data of unpaid/unclaimed amounts pertaining year ending on 31.03.2013 on IEPF website. Issue of show notice by concerned regulator within one of publication of names of non-compliant companies on MCA website.	Percentage			90	90	90
6 Improvement in Business regulatory environment.		Short term capacity building programmes in the areas of Corporate Governance, Competition	Number			120	120	120

Section 6: Outcome/Impact of Department/Ministry

Outcome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	Unit	FY 12/13	FY 13/14	FY 14/15	FY 15/16	FY 16/17
		Law, Finance, Corporate Law, Corporate Communication, Business Innovation. Number of persons trained.						
7 Welfare of Society.		Conduct of short term capacity building programme in the area of CSR	Number			60	60	60
8 Enhanced Investor confidence.		Persons participated in Training/Workshops for Corporate Governance in collaboration with IOD(UK) and IFC, Washington.	Number			120	120	120
9 Better regulatory Governance.		Holding of Competition Advocacy Conferences and Seminars. Number of persons participated	Number			120	120	120
10 Enhanced research and policy analysis.		Creation of On-line facility for Stakeholders to generate Statistical statement on Corporate Sector. Generation of Statistical statements by stakeholders through the interactive portal.	Date			31/12/2014		
11 Effective enforcement to prevent corporate frauds.		Filing of complaints before designated courts in respect of cases for which prosecution sanction accorded uptill 31.03.2013	Percentage			90	90	90